

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.1888**  
TO BE ANSWERED ON 29.12.2017

**OBSERVATION AND SPECIAL HOMES FOR JUVENILES**

1888. SHRI BAIJAYANT JAY PANDA:

Will the Minister of Women & Child Development be pleased to state:

- (a) whether the Government has considered providing funds to the States/UTs, particularly Odisha for constructing Observation Homes and Special Homes in each district for juveniles;
- (b) if so, the details thereof indicating the funds allocated/released and utilised for the said purpose during each of the last three years and the current year, State/UT-wise, particularly Odisha;
- (c) whether the Government is aware of the insufficient number of Observation Homes and Special Homes in States/UTs, particularly Odisha; and
- (d) if so, the remedial steps taken by the Government to address this issue?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) to (d): The Government of India has enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act), which has come into effect from 15th January, 2016, repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The primary responsibility of execution of JJ Act lies with State/UTs. The Act provides for establishment and maintenance of observation Homes and Special Homes, by State/UTs, in every district or group of districts, either by itself or through voluntary or Non-Governmental Organization for temporary reception of children alleged to be in conflict with law or rehabilitation of children found to have committed offence, respectively. However, the Ministry is implementing a Centrally Sponsored Scheme namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to the State Governments/UT Administrations, on sharing pattern, for execution of the Act, which includes for setting up and maintenance of various types of Homes including Homes for children in conflict with law. The funding of proposed new Homes, either on rent basis or construction basis, is decided in the inter-ministerial Project Approval Board (PAB) constituted under the Scheme to consider and approve the financial proposals received from the State Governments/UT Administrations. The details of funds released and utilized by the State Governments/UTs including Odisha under ICPS including funds for observation Homes/Special Homes during each of the last three years and the current year, State/Union Territory-wise is Annexed.

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**Annexure**

**Annexure referred to in reply to part (a) to (d) of Lok Sabha UnStarred Question No.1888 for 29.12.2017 raised by Shri Baijayant Jay Panda regarding "Observation and Special Homes for Juveniles".**

**Details of fund Released and Utilized by State Govt./UTs including Odisha during FY 2014-15, 2015-16, 2016-17 and current year under ICPS.**

Sl. No.	Name of the State	2014-15		2015-16		2016-17		Rs. in lakhs
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	2017-18 (as on 15.12.2017) Amount released
1	Andhra Pradesh	301.62	275.24	238.58	500.52	110.74	586.32	1469.88
2	Arunachal Pradesh	130.68	84.17	571.68	92.02	52.29	179.54	155.31
3	Assam	1010.36	1332.49	597.90	1025.07	413.64	1112.98	2932.68
4	Bihar	204.75	1721.6	2687.89	1896.52	2787.92	1923.33	541.56
5	Chattisgarh	821.24	1620.47	3955.55	2086.26	527.77	1683.25	1428.42
6	Goa	100	240.11	235.25	39.68	36.83	98.27	-
7	Gujarat	1925.75	1404.29	2328.90	1510.37	769.95	1526.53	590.11
8	Haryana	1526.72	678.15	496.44	350.89	0.00	1224.85	315.11
9	Himachal Pradesh	835.71	228.25	604.04	1255.12	2345.48	2390.26	1483.17
10	Jammu & Kashmir	0	0	113.35	0.00	43.12	114.71	624.24
11	Jharkhand	36.03	87.32	369.88	387.42	840.11	842.14	241.88
12	Karnataka	3689.87	3747.81	1845.24	2193.66	3720.80	3709.53	825.26
13	Kerala	1354.35	1340.3	944.39	660.25	260.50	216.96	721.53
14	Madhya Pradesh	1889.69	2096.53	1116.03	2373.81	2503.88	2535.83	708.10
15	Maharashtra	762.32	762.32	3138.75	1975.29	2272.33	1569.37	383.99
16	Manipur	138.48	1986.84	3082.18	1163.81	241.34	709.47	1536.33
17	Meghalaya	2003.83	1975.5	1469.55	1497.88	2060.33	2060.33	446.60
18	Mizoram	1919.02	1919.02	2079.44	2079.44	1949.55	1949.55	1917.51
19	Nagaland	957.41	1662.7	2257.65	1473.21	1350.37	1447.50	1457.45
20	<b>Odisha</b>	2544.82	1786.31	3309.07	2669.74	1089.22	2580.78	1655.96
21	Punjab	507.12	570.61	820.81	515.57	581.67	718.31	143.24
22	Rajasthan	3395.82	3654.4	3258.92	2929.43	0.00	2267.52	2286.60
23	Sikkim	390.24	413.88	562.00	303.74	601.18	NR	15.36
24	Tamil Nadu	3067.10	2804.89	825.04	4282.78	13039.37	3648.55	2013.12
25	Telangana	2087.59	203.53	354.88	93.94	195.64	1823.98	-
26	Tripura	1227.34	1073.7	710.63	680.20	676.04	NR	132.20
27	Uttar Pradesh	1798.90	3552.11	2884.18	3293.57	3207.19	3109.82	1830.67
28	Uttarakhand	83.48	11.05	66.88	3.89	15.54	187.54	196.85
29	West Bengal	2574.04	4348.35	508.67	1067.29	6763.87	3522.60	5073.56
30	A & N Island	145.9	0	36.03	36.03	36.88	36.76	31.66
31	Chandigarh	21.98	228.3	357.82	324.15	245.44	278.53	103.01
32	D & N Haveli	68.61	6.71	58.66	5.84	177.59	NR	24.82
33	Daman & Diu	80.61	32.73	82.82	57.69	126.42	80.33	21.89
34	Delhi	606.22	838.68	1363.40	931.53	978.64	1024.94	354.33
35	Lakshadweep	0	0	0.00	0.00	0.00	NR	-
36	Puducherry	1168.57	676.23	559.60	622.75	826.33	768.69	111.12

NR- Not received



